

SPECIAL BENCH  
COURT - I

O-205

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/95(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>TH</sup> JULY 2024**

IN THE MATTER OF	POTENTIAL MANAGEMENT SERVICES LTD VS K K TRACOM PVT LTD
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

**Appearances (via video conferencing/physically)**

Mrs. Labani Dey, Adv. : For Petitioner  
Mr. A. Mukherjee, Adv. : For Respondent  
Ms. Shreyasi Manna, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. Ld. Counsel appearing for respondents submits that as instructions in writing, creditor does not want to pursue this application. It is stated that an amount of Rs. 35 Lacs has been paid to the creditor.
3. Accordingly, TP is **disposed of** as withdrawn.
4. File be consigned to records.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**